

MR. DEPUTY SPEAKER : All right you have finished your point.

SHRI MANOJ KUMAR SINHA (Ghazipur) Mr. Deputy Speaker Sir, I would like to draw the attention of the House as well as yourself towards an issue of urgent public importance. Kanshi Hindu University has been lying closed for the last one month. Three students were killed there in police firing on 20th-21st Feb. for no reason. The students of that University are provoked. They were on agitation in Delhi also. I had drawn the attention of this August House towards this issue earlier also that the atmosphere in the University is not congenial for learning, teaching as well as for research. For the last thirty years, this University is being run by an ordinance. It was demanded a number of times by the members in this House that a Bill should be brought in regard to Kanshi Hindu University also as has been brought for Aligarh Muslim University and Delhi University. I believe that a University, which was established by Pandit Madan Mohan Malviya with the belief that the students of this University will struggle for the freedom of the country, but today injustice is being done with this University of international fame. I request the Government and the Hon. House to take necessary action in this regard so that the moto of establishment of the Univeristy could be fulfilled. Therefore the need of the hour is to bring a bill in regard to this University. In view of the incident which took place on 20th-21st February, the Government should conduct a high level judical inquiry into this. A vigilance inquiry should be conducted to check the atmosphere of chaos prevailing there for the last thirty years and to look into the financial irregularities being committed and the employment given on the basis of caste.(Interruptions)

MR. DEPUTY SPEAKER : I will allow every one.

.....(Interruptions)

MR. DEPUTY SPEAKER : If you will not cooperate, I will adjourn the House. The time is already over. Now Mr. Chandra Shekhar will speak.

SHRI CHANDRA SHEKHAR : Mr. Deputy Speaker, Sir, the question raised by Shri Manoj Sinha is a very serious question. As a result of incident which took place in Kashi Hindu University, there has been situation of chaos in the Eastern region. The student are on agitation, the incidents of violence and arson are taking place here and there. This University was the proud of India at one time. As Shri Manoj ji has stated that the Bill in regard to this University is not being passed, It is to be passed by the Parliament only. I do not know why it is not being done. I think that normally the Bill is brought and passed by the Parliament. Then why not the leaders of all the parties are called and the Bill in this regard is get passed unanimously without having discussion on this.

Secondly, there is resentment among the people of the area about the Chancellor of the University. I do not know him personally, but I could not understand that a person who is the victim of wrath of all the student, could be able to run the Kanshi Hindu University. The student have been killed, the

firing has been opened. Whether it is district Balia, or Azamgarh or Gazipur, the students are on agitation, It could not be suppressed even today. I think Kanshi Hindu University is a Central University, therefore it is the duty of Government of India to intervene into the matter. The Government should conduct an inquiry in regard to the irregularities committed there. Judicial inquiry should be conducted against the persons found guilty therein because firing by police in the campus of University is not an ordinary incident. It should be taken seriously. Mr. Deputy Speaker, Sir, I am sure, that you will suggest the Government to take action in this regard.

MR. DEPUTY-SPEAKER : The Government should take notice of it and take the necessary action immediately. Now, I am calling Shri Kurien alongwith Shri Premchandran.

.....(Interruptions)

PROF. P.J. KURIEN : Mr. Deputy Speaker, Sir, I agree with Shri Chandra Shekhar(Interruptions)

MR. DEPUTY-SPEAKER : I have allowed him only. Please, let him speak.

PROF. P.J. KURIEN : I am drawing your kind attention that in Kerala(Interruptions)

MR. DEPUTY-SPEAKER : Please, let him speak.

.....(Interruptions)

MR. DEPUTY-SPEAKER : The House stand adjourned till 2.10 P.M.

1310 hrs.

The Lok Sabha then adjourned for Lunch till Ten Minutes past Fourteen of the Clock.

1416 hrs.

The Lok Sabha re-assembled after Lunch at Sixteen Minutes past Fourteen of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

ELECTRICITY LAWS (AMENDMENT) BILL*

[English]

THE MINSTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALA CHARI) : I beg to move for leave to introduce a Bill further to amend the Indian Electricity Act, 1910 and the Electricity (Supply) Act, 1948.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Indian Electricity Act, 1910 and the Electricity (Supply) Act, 1948."

The motion was adopted.

* Published in the Gazette of India, Extraordinary, Part II, Section 2 dated 13.3.97

DR. S. VENUGOPALA CHARI : I introduce the Bill.

14.17 hrs.

STATEMENT RE. ELECTRICITY LAWS
(AMENDMENT) ORDINANCE - Laid

[English]

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI) : I beg to lay on the Table an explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Electricity Laws (Amendment) Ordinance, 1997.

[Placed in Library. See No. LT. 1571/97]

14.17½ hrs.

INCOME-TAX (AMENDMENT) BILL*

[English]

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : I beg to move for leave to introduce a Bill further to amend the Income-Tax Act, 1961.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Income-Tax Act, 1961."

The motion was adopted.

SHRI P. CHIDAMBARAM : I introduce** the Bill.

14.18 hrs.

STATEMENT RE: INCOME-TAX (SECOND
AMENDMENT) ORDINANCE - Laid

[English]

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : I beg to lay on the Table an explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Income-Tax (Second Amendment) Ordinance, 1996.

[Placed in Library. See No. LT. 1572/97]

* Published in the Gazette of India, Extraordinary Part-II, Section-2, dated 13.3.97.

** Introduced with the recommendation of the President.

14.18½ hrs.

MATTERS UNDER RULE 377

[Translation]

(i) Need to restore access of inhabitants of Uttaranchal U.P. to the nearby forest for domestic use

SHRI BACHI SINGH RAWAT 'BACHDA' (Almora) : Mr. Speaker, Sir, the villagers of Uttaranchal region of U.P. have got centuries old duly recognised rights to have access in the civil forests and reserved forests for collecting cattle fodder, fire-wood, timber for construction of houses agriculture implements and slate, sand and stone etc. The day-to-day life of the people of Uttaranchal cannot be imagined without these rights.

In compliance of Supreme Court orders, the Uttar Pradesh Government has imposed an undeclared ban on these right of villagers. As a result, thousands of forest labourers dependent on forest have been rendered jobless and a situation of starvation has arisen.

Besides their own subsistence, a serious problem of feeding their cattle has also arisen. This has led to severe resentment in the whole Uttaranchal region it may take a virulent turn.

Therefore, I request the Central Government to take appropriate statutory measures to restore these basic forest rights to the villagers of Uttaranchal.

(ii) Need for early Completion of work on bye-pass at Varanasi, Uttar Pradesh

SHRI MANOJ KUMAR SINHA (Ghazipur) : Mr Deputy-Speaker, Sir, Border Road Organisation is undertaking construction of a bye-pass on G.T. Road from Mohansarai to Mughalsarai a bridge on Ganga river in Varanasi (U.P). Initially, World Bank was funding this project and it was to be completed by 31-12-1991.

However, due to slow progress of work, the World Bank stopped funding this project from 1992. Now, Border Road Organisation has taken up this work. The Government has said that it would be completed in June, 1995 but not even half the work has been completed so far. As a result, the cost of the project has escalated many times and it would continue to rise further. Varanasi is religious and cultural City where lakhs of foreign tourists visit, but due to narrow roads, the traffic remains jammed two to four hours daily causing a lot of inconvenience to the people including foreign tourists. This also results in wastage of diesel and petrol worth crores of rupees. With construction of this bye-pass, not only several hours would be saved in covering the distance upto Calcutta but diesel and petrol worth crores of rupees would also be saved. This issue has been raised in this House several times but no action has come forth so far.